

**Annexure - 4**

Name of the corporate debtor: **Eurolife Healthcare Private Limited**

Date of commencement of Liquidation: **19 December 2023**

List of creditors as on: **18 February 2024**

**List of operational creditors (Government Dues)**

(Amount in ₹)

Sl. No.	Details of Claimant		Details of claim received		Details of claim admitted					Amount of contingent claim	Amount of any mutual dues, that may be set off	Amount of claim rejected	Amount of claim under verification	Remarks, if any
	Department	Government	Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by lien or attachment pending disposal	Whether lien/attachment removed (Yes/No)	% of share in total amount of claim admitted					
1	Asst. Commissioner of State Tax, (MUM-VAT-D-821)	Maharashtra	17/01/24	32,10,572	32,10,572	Taxes	No	NA	0.12%	-	-	-	-	
2	Asst Commr(ST),Comml Taxes dept, Thrukazhukundram, 603109	Tamil Nadu	15/01/24	4,04,17,789	44,39,399	Taxes	No	NA	0.16%	-	-	3,59,78,390	-	Note - 2
3	Commissioner, Central GST & Excise, Howrah, WB	Central Government	15/01/24	1,598	1,598	Taxes	No	NA	0.00%	-	-	-	-	
4	Deputy Commissioner, State Tax, (E-811), Mazgaon Mumbai	Maharashtra	28/12/23	1,35,74,490	1,35,74,490	Taxes	No	NA	0.49%	-	-	-	-	
5	Deputy Commissioner of Income Tax (TDS), Circle 1(2), Mumbai	Central Government	18/01/24	79,12,510	79,12,510	Taxes	No	NA	0.29%	-	-	-	-	
6	The Commr of customs, NS-II,JNCH, Nava Sheva	Central Government	17/07/23	20,25,69,086	20,25,69,086	Custom	No	NA	7.33%	-	-	-	-	Note - 1
7	Dy Commr, Sales Tax, Roorkee	Uttarakhand	19/07/23	28,97,77,547	28,97,77,547	Taxes	No	NA	10.48%	-	-	-	-	Note - 1
8	Commissioner, Central GST & Central Excise, Navi Mumbai Maharashtra	Central Government	25/01/24	4,57,57,832	4,57,57,832	Taxes	No	NA	1.65%	-	-	-	-	
9	SRO, ESIC Aurangabad	Maharashtra	02/02/24	27,60,288	8,24,397	ESIC Dues	No	NA	0.03%	-	-	19,35,891	-	
				<b>60,59,81,712</b>	<b>56,80,67,431</b>	-	-	-	<b>20.54%</b>	-	-	<b>3,79,14,281</b>	-	-

**Notes:**

1. The stakeholder has not submitted their claims during Liquidation Process. Accordingly, the claims submitted CIRP has been deemed submitted and accordingly included in the stakeholders list in accordance with IBBI Regulation 30.
2. Amount has been claimed on the basis of assessment order passed after the date of liquidation and show cause notice. Accordingly, the same has been rejected due to lack of supporting documents to verify the claim